COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

IA NOs. 447, 448 & 449 OF 2015 IN DFR NO. 1540 OF 2015

Dated: 6th December, 2017

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member

Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Fortune Five Hydel Projects Pvt. Ltd. ... Appellant(s)

Vs.

Karnataka Electricity Regulatory Commission & Anr. ... Respondent(s)

Counsel for the Appellant (s) : Mr. Basava Prabhu S. Patil, Sr. Adv.

Mr. M. Srinivas R. Rao Mr. Abid Ali Beeran P.

Counsel for the Respondent(s) : Ms. Swapna Seshadri for R-1

ORDER (IA No. 447 of 2015 – for leave to file appeal)

We have heard learned senior counsel appearing for the Appellant and the learned counsel appearing for the Respondent No. 1. The learned counsel for the contesting respondent submitted that they do not want to file any objection.

The submissions made by the learned counsel for the contesting respondent are placed on record.

In the light of the statement made by the learned counsel for the contesting respondent and the reasons stated in the Application, leave to file the appeal is granted. The IA No. 447 of 2015 is allowed. Accordingly, the application stands disposed of.

ORDER

(IA No. 449 of 2015 – for delay in filing) (IA No. 448 of 2015 – for delay in re-filing)

In these Applications, being IA No. 449 of 2015 and IA No. 448 of 2015, the Applicant/Appellant has prayed to condone 59 days' delay in filing and 154

days delay in re-filing the present appeal.

We have heard learned senior counsel appearing for the Applicant/

Appellant and the learned counsel appearing for the Respondent No. 1. The

learned counsel for the contesting respondent submitted that they do not want

to file any objection.

The submissions made by the learned counsel for the contesting

respondent are placed on record.

In the light of the statement made by the learned counsel for the

contesting respondent and the reasons stated in these Applications, the delay

in filing and re-filing the present appeal is condoned. The IA No. 449 of 2015

and IA No. 448 of 2015 are allowed. Accordingly, these applications stand

disposed of.

ORDER DFR No. 1540 of 2015

Admit. Issue notice. Dasti, in addition, is permitted. Registry is directed to

number the appeal and list the matter on 04.01.2018.

(S.D. Dubey)
Technical Member

(Justice N.K. Patil) Judicial Member

mk/kt